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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

C.P.No.97 OF 1998  
in  
D.A.No.1161 OF 1997

DATE OF ORDER:28-8-1998.

Between:

B. Shyam. .. Applicant

and

1. Sri P.Sudhakar,  
Divisional Railway Manager,  
South Eastern Railway, Visakhapatnam.

.. Respondent

COUNSEL FOR THE APPLICANT :: Mr.P.B. Vijay Kumar

COUNSEL FOR THE RESPONDENTS: Mr.N. R. Devaraj

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: O R D E R :

ORAL ORDER(AS PER HON'BLE SRI R.RANGARAJAN, MEMBER(A) )

Heard Mr.Durga Rao for Mr.P.B.Vijay Kumar for the Applicant and Mr.N.R.Devaraj for the Respondents. Sri P. S. Narsinga Rao of Waltair Division was present.

2. This C.P. is filed for non-implementation of the Judgment dated:15-12-1997 in the DA. Today the learned Counsel for the Respondents submit that the letter dated:6-1-1998 reported to have been sent by the Applicant to the Respondent had not been received and hence no further action <sup>could</sup> be taken on the basis of the Judgment. A letter addressed to Sri N.R. Devaraj also indicates that the action is being taken to supply the applicant the documents sought for in the Applicant's letter dated:6-1-98, reportedly sent to the respondent within a month. Thereafter-

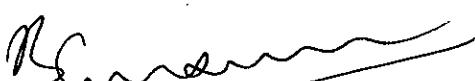
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his case will be considered on receipt of the detailed reply for imputation proposed to be levelled against him.

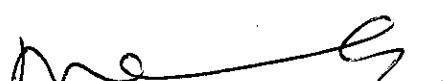
3. In view of the above submission, the C.P. is closed. However, the respondent should take further action as directed in the Judgment as if the letter dated: 6-1-1998 enclosed to the C.P. has been received today.

4. With the above direction, the C.P. is closed.

  
(B.S. JAI PARAMESHWAR)

MEMBER (JUDL)

28/8/98

  
( R. RANGARAJAN )

MEMBER (ADMN)

  
D.R.

Dated: this the 28th day of August, 1998  
Dictated to steno in the Open Court

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DSN